HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

M. Cr. C. No.47380/2021 (Iqbal Khan Vs. State of M. P.)

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Indore, dated 23/09/2021

Ms. Nasreen Rehman, learned counsel for the applicant.

Ms. Bharti Lakkad, learned Government Advocate for the respondent / State.

This is an application under Section 482 of Cr. P. C. seeking modification of the condition No.04 in the order passed by this Court on 18/03/2021 in M. Cr. C. No.12938/2021 enlarging the applicant on bail.

Learned counsel for the applicant submits that applicant is a senior citizen and is suffering from ailing health and is not in a position to mark his presence in police station on 2nd and 4th Saturday of every month as ordered.

Upon consideration of the submission advanced, condition No.04 is modified to the extent that instead of 2nd and 4th Saturday of every month, the applicant shall appear only on 2nd Saturday of every month in terms of the bail order dated 18/03/2021.

The order passed today shall be read conjointly with the order dated 18/03/2021 passed in M. Cr. C. No.12938/2021.

With the aforesaid, M. Cr. C. stands disposed of.

E-certified copy as per rules.

(ROHIT ARYA) JUDGE